

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 32 OF 2018 &
IA NO. 217 OF 2019

Dated : 14th February, 2019

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

PTC India Limited & Anr.

.... Appellant(s)

Versus

Madhya Pradesh Electricity Regulatory Commission & Anr.

.... Respondent(s)

Counsel for the Appellant(s) :

Mr. Atipra Aich for A-1

Mr. Deepak Khurana for A-2

Counsel for the Respondent(s) :

Mr. Parinay Deep Shah

Ms. Ritika Singhal

Ms. Surabhi Ritika Singhal for R-1

ORDER

(IA NO. 217 OF 2019 – Delay in filing Rejoinders)

We have heard the learned counsel, Mr. Atipra Aich and Mr. Deepak Khurana, appearing for the Appellant No. 1 and 2 respectively and the learned counsel, Mr. Parinay Deep Shah, appearing for the first Respondent.

The counsel for the Appellants submitted that, there is a delay of one day in filing the rejoinder. Further, they submitted that, in the light of the submissions made and the reasoning given in the application, the delay has been explained satisfactorily and sufficient cause has been shown in the application. The same may kindly be accepted and delay in filing rejoinder may kindly be condoned and the instant IA may kindly be allowed in the interest of justice and equity.

Submissions of the counsel for the Appellants, as stated supra, are placed on record.

In the light of the submissions of the counsel appearing for the Appellants and after perusal of the reasoning given in the application explaining the delay in filing rejoinder, we find it satisfactory as sufficient cause has been shown in the application. The same are accepted and the delay in filing the rejoinder is condoned. IA is allowed.

APPEAL NO. 32 OF 2018

The counsel appearing for the Appellants and the Respondents submitted that, pleadings in this case are completed and the matter may kindly be listed for hearing.

Submissions of the counsel for the Appellants and the Respondents, as stated supra, are placed on record.

List the matter for hearing on **03.04.2019**, as agreed by the learned counsel for both the parties.

Further, the learned counsel for the Appellants and Respondents are directed to file their respective written submissions in this within four weeks i.e. on or before 14.03.2019.

(Ravindra Kumar Verma)
Technical Member
vt/pk

(Justice N.K. Patil)
Judicial Member